

[English]

Income tax deduction from salary of officials of Punjab and Sind Bank

9922. SHRI JAI PRAKASH AGARWAL : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of cases in the Central Zone of the Punjab and Sind Bank where certain officers did not deduct income-tax from their own salary bills in violation of the statutory obligation cast on them as drawing and disbursing authority; and

(b) if so, the details thereof and the action taken against them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) Punjab & Sind Bank has reported that one Deputy General Manager, Central Zone of the Bank did not deduct the amount payable as Income-Tax from his salary for the year 1983 to 1985 while he was the final salary disbursing authority of his office. The concerned officer has been charge-sheeted. A notice from the Income-Tax Department is also reported to have been received for payment of the Income-Tax dues.

Seizure of gold

9923. SHRI K. RAMACHANDRA REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that gold worth rupees two crores has been seized from five members of an international syndicate on 24 February, 1988;

(b) the efforts made to ascertain the mode and the source of smuggling through which the gold is being smuggled into the country by the international syndicate; and

(c) the success achieved in this regard so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : (a) to (c) Yes, Sir. The officers of the Directorate of Revenue Intelligence seized 480 foreign marked gold biscuits valued at Rs. 1.90 crores approximately on 24th February, 1988 from a truck on Rohtak Road, Delhi.

The mode of smuggling, the source and the route through which the gold was smuggled into the country has been ascertained.

The international syndicate behind this operation has been identified. 5 Members of the gang were arrested in Delhi and one in Amritsar. These persons have also been detained under the provisions of Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

[Translation]

CBI raids on senior officers of Indore head office of State Bank of Indore

9924. SHRI C. JANGA REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the fact that officials of CBI had conducted raids during 1982 to 1984 on the premises of some senior officers of the Indore head office of State Bank of Indore;

(b) if so, the number of officers whose premises were raided;

(c) the particulars of those officers;

(d) the number of cases of the bank in which these officers were found involved; and

(e) the action taken against them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (e) State Bank of Indore has reported that during the years 1982 to 1984, the residential premises of only one officer of Senior Management Grade IV, posted at the Bank's Head Office during that period, was raided by the Central Bureau of Investigation. In this regard, the CBI has reported that nothing incriminating was found against the concerned officer.

[English]

Smuggling of Revolvers

9925. SHRI S. G. GHOLAP : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that smuggling of revolvers is going on at large scale and illegal revolvers are also made available in abundance in India;

(b) the number of revolvers or pistols confiscated in India during 1985, 1986 and 1987 especially at Bombay, Madras, Delhi and Calcutta;

(c) how the confiscated revolvers are disposed of and at what price and to whom; and

(d) the details of factories other than ordnance factories which are manufacturing revolvers in India ?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): (a) Since smuggling is a clandestine activity, it is not feasible to estimate the extent of smuggling of revolvers into the country.

(b) The number of revolvers or pistols seized during the calendar years 1985, 1986, and 1987 at Bombay, Madras, Delhi and Calcutta is given below :—

	1985		1986		1987	
	Revolvers	Pistols	Revolvers	Pistols	Revolvers	Pistols
Bombay	1	1	—	2	—	2
Madras	—	—	—	—	—	—
Delhi	34	—	137	4	567	20
Calcutta	23	1	9	1	3	1
Total	58	2	146	7	570	23

(c) Confiscated revolvers are appropriated for the departmental use. Any surplus non-prohibited weapons are also sold to Members of Parliament at a price fixed by the Pricing Committee. A discount of 5% is also given in such cases.

(d) No private factories have been licensed for manufacturing revolvers.

Concealment of income by Punjab based companies

9926. SHRI KAMAL CHAUDHARY: Will the Minister of FINANCE be pleased to state :

(a) the details of Punjab based companies found to have concealed large